IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A.NO. 289/89

DATE OF JUDGMENT: 3.5.1995

#### BETWEEN:

- 1. K. Venkatadas
- 2. M. Thippeswamy
- 3. M.C.V.S.Sarma
- 4. J.V. Narayana Reddy

Applicants

and

- Secretary (Establishment)
   Rly Board, Rail Bhavan, New Delhi.
- The Chief Personnel Officer SCRly, Rail Nilayam, Sec bad
- Senior Divisional Personnel Officer SCRly, Guntakkal

Respondents

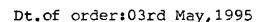
COUNSEL FOR THE APPLICANT: SHRI G.V. SUBBA RAO COUNSEL FOR THE RESFONDENTS: SHRI N.R. DEVRAJ

Sr./Addl.CGSC

## CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MEMDER (ADMN.)

.CONTD....





#### ORDER

## As per Hon'ble Shri R.Rangarajan, Member (Admn)

Heard Shri GV Subba Rao, learned counsel for the applicant and Shri NR Devraj, Standing Counsel for the respondents.

- as Head Clerks under R-3 in Guntakkal Division of South Central Railway and belong to OC community have filed this OA praying for a direction to the respondents to fill up the existing vacancies of Chief Clerks in the grade of Rs.1600-2660(RSRP) in the Chief Clerks cadre of the Personnel Branch of the Divisional Railway Manager's office of South Central Railway by considering the applicants herein Guntakkal and for a declaration that promotions given to candidates belonging to SC/ST communities in excess of 15 and 7½% respectively as provided for under the Constitution is illegal, arbitrary, unconstitutional and violative of Art.14 & 16 of the Constitution.
- 3. An interim order dated 12.4.1989 has been issued in this OA, operative portion of which reads as under:
- vacancies available from time to time in regard to filling up of the vacancies of Chief Clerks in the scale of pay of Rs.1600-2660 will be filled up in accordance with 40 point roster system subject to the condition that the posts held by the members of the Scheduled Castes and Scheduled Tribes do not exceed 15% and 7½% respectively at any given point of time. However, if a person belonging to the scheduled caste or scheduled tribe is promoted on his own merits and not in a reserved vacancy, then for the purpose of this interim order, such appointment will be EXXLER excluded while computing the required percentage.....

# Copy to:-

- Secretary(2stt), Railway Board, Rail Bhavan, New Delhi.
- The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
- Senior Divisional Personnel Officer, South Central Railways, Guntakkal,
- 4. One copy to Shri G.V.Subba Rao, Advocate, CAT, Hyd.
- 5. One copy to Shri N.R.Devaraj, Sr. CGSC. CAT. Hyd.
- 6. One copy to Library, CAT, Hyd.
- 7. One spare

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4. It was held by the Apex Court in Sabharwal's case (1995(1) SCALE 685) that the quota for SCs and STs is only in the number of posts and not in vacancies and hence, 40 point roster has to be followed for initial filling up of the posts of operated cadre strength and subsequent vacancies have to be filled up by the category which is referrable to the category of the candidates in regard to whom the vacancies had ariseh. It is further held that the principle enunciated in the said Judgement in Sabharwal case which was disposed of on 10.2.95 is prospective so that the settled matters cannot be unsettled.

- As it is observed by the Apex Court that the Judgement in Sabharwal case which was pronounced on 10.2.1995 is prospective it follows that the promotions that were made till 10.2.1995 on the basis of the interim order cannot be held as illegal.

  Accordingly, the interim order has to be made as final order in this OA.
- 6. As such, the interim order dated 12.4.89 in the OA is treated as final order in this OA in regard to promotions that were made upto and inclusive of 10.2.1995. Promotions subsequent to 10.2.1995 shall be made in accordance with the principle enunciated in Sabarwal case. OA is ordered accordingly. No costs.

(R. RANGARAJAN) Member(Admn) (V. NEELADRI RAO) Vice-Chairman

Dated: 03rd May, 1995

Dictated in the open court

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Dy.Registrar(Juli)

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THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR. JUSTICE V. WEELADRI RAO VICE CHAIRMAN

AND.

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN)

ORDER LUDGHENT:

M. A. R.A. C. A. No.

OÁ.No.

TA No.

Admitted and Interim directions issued:

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered /Revected.

No.order as to costs.

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